

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00736 OF 2014
Cuttack, this the 17th day of October, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)

.....
Purnendu Mishra,
Aged about 49 years,
Son of Gopinath Mishra,
Plot No. 371, Hospital Road,
Old Town, Bhubaneswar,
At present working as Assistant Engineer,
Central Public Works Division,
Bhubaneswar Central Division No-III, Unit No.-VIII,
Nayapalli, Bhubaneswar-751012, Dist-Khurda, Odisha.

.....Applicant

Advocate(s)... Mr. P.B.Mohapatra.

VERSUS

Union of India represented through

1. Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi-110011.
2. Directorate General,
CPWD-101/A, Nirman Bhawan,
New Delhi- 110011.
3. The Chief Engineer (EZ-V),
CPWD, Plot No- 188/623, 624, Pokhariput,
Bhubaneswar- 751020, Dist- Khurda.

..... Respondents

Advocate(s)..... Mr. G.Singh



O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.B.Mohapatra, Ld. Counsel for the applicant, and Mr. G. Singh, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant is working as Assistant Engineer under Central Public Works Department, Bhubaneswar Central Division No.-III. It has been submitted that as he has completed 20 years of service after 01.09.2008 he is entitled to the financial upgradation as per the MACP Scheme. He has relied upon the various judgment of the Tribunal in support of his claim. Ventilating his grievance, he approached the Director General, C.P.W.D, (Respondent No.2) vide his representation dated 24.03.2014. Having received no response, he has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking direction to the Respondents to grant him financial upgradation under MACP Scheme.

3. Mr. G. Singh, Ld. ACGSC appearing for the Respondents, submits that he has no immediate instruction whether any such representation has been filed by the applicant and, if so, the status thereof.

4. Taking into account the various submissions made by Ld. Counsel for both the sides and the specific stand of the applicant that his representation is stated to be pending for consideration, without going into the merit of this case, I direct Respondent No.2 to consider and dispose of the representation stated to be filed by the applicant on 24.03.2014, if the



same is still pending, and pass a reasoned and speaking order under intimation to the applicant within a period of 30 (thirty) days from the date of receipt of a copy of this order. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of 60 days from the date of such consideration for payment of the said amount. If the representation has already been disposed of in the meantime then the result thereof be communicated to the applicant within a period of 7 days from the date of receipt of a copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

6. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with the paper book, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Mohapatra, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 21.10.2014.


(A.K.PATNAIK)
MEMBER(Judl.)

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